

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1983
ANSWERED ON:09.03.2010
RAID ON DELHI POLICE PERSONNEL
Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

(a) to (d): whether the Anti-Corruption Branch of Delhi government conducted raids on the houses and offices of several Delhi Police personnel during each of the last three years and the current year;

(b) If so, the details thereof indicating the number of personnel found in possession of assets disproportionate to their known sources of income; and

(c) The steps taken by the Government to check corruption in Delhi Police in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLAY RAMACHANDRAN)

(a) to (c): Yes, Madam. Anti-Corruption Branch of Delhi government conducted raids on the houses and offices of Delhi Police personnel. Details of such raids during the last three and the current year are given below:

Year No. of raids/personnel Personnel found owning assets disproportionate to income

| | | |
|------|---|---|
| 2007 | 5 | - |
| 2008 | 6 | - |
| 2009 | 6 | 2 |
| 2010 | 2 | - |

(upto 28.2.2010)

The steps taken by the Government to check corruption in Delhi Police are as follows:-

1. Organizing raids and traps on complaints of demand of bribe by Delhi Police personnel.
2. Developing source information.
3. Increasing public awareness against corruption.
4. Round the clock control room for receiving complaints of corruption.
5. A Vigilance Branch headed by Special CP/Vigilance is functioning to check corrupt practices of police personnel. Besides, Public Grievances Cells have also been set up in each Distt/Unit under the supervision of an ACP for similar purpose.
6. In order to restore public confidence in police, deterrent action is taken by the Delhi Police in cases where policemen are found involved in malpractices etc. This includes suspension, transferring to non-sensitive units, initiating disciplinary action for major/minor penalty and registering criminal cases against them.
7. Accessibility of senior officers to the general public is emphasized upon.
8. The public has the facility to ring up senior officers, PCR and the Flying Squad of Vigilance Branch in case of any harassment by police officials. In order to encourage the general public to be more vigilant about corrupt activities of police, public can send the complaints against corrupt policemen to P.O. Box No. 171 which are attended to promptly and deterrent action is taken against defaulters.
9. Telephone numbers of District Deputy Commissioners of Police (DCsP) along with their fax numbers and e-mail addresses are advertised regularly by the Delhi Police. All District DCsP are maintaining a register with a gist of all such messages received and wherever necessary they act immediately.
10. The staff is briefed/instructed regularly by the senior officers to remain vigilant about the shady police personnel.
11. Telephone Numbers of senior officers are prominently displayed on notice boards in all the police stations.
12. A single window system is at place at Police Headquarters for monitoring & tracking of complaints.
13. CVC and Supreme Courts guidelines are displayed at all Police Stations/District/Units for the awareness and benefit of general public.